CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 514/TL/2026

Subject	:	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to grant of Transmission License to Vizag Power Transmission Limited.
Petitioner	:	Vizag Power Transmission Limited (VPTL)
Respondents	:	Central Transmission Utility of India Limited (CTUIL) and Others

Petition No. 515/AT/2026

Subject	:	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Vizag Power Transmission Limited.
Petitioner	:	Vizag Power Transmission Limited (VPTL)
Respondents	:	Central Transmission Utility of India Limited (CTUIL) and Others

Date of Hearing : **11.11.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Nehul Sharma, Advocate, Vizag Data Center
Shri Harshit Singh, Advocate, Vizag Data Center
Ms. Pragya Gupta, Advocate, Vizag Data Center
Shri Prashant Kumar, VPTL
Shri Naresh Desai, VPTL
Shri Swapnil Verma, CTUIL
Shri Akshayvat Kislay, CTUIL
Shri Jitendra Singh, RECPDCL
Shri Ritam Biswas, RECPDCL

Record of Proceedings

These Petitions were heard through a virtual hearing.

2. At the outset, the Petitioner's representative submitted that CTUIL, in compliance with the Commission's directions vide the Record of Proceedings (RoP) dated 16.10.2026, has furnished the minutes of the 49th CMETS-SR meeting held on 24.8.2026 vide the affidavit dated 6.11.2026. Accordingly, he requested that these matters be reserved for orders.

3. Learned counsel for Respondent Nos. 15, 16 and 17, the bulk consumers (Vizag Data Centers), submitted that the transmission charges for the common transmission system may not be levied on them and should be charged through the PoC mechanism. She sought two weeks' time to file a reply in the matter after CTUIL files its reply.

4. In response to a query from the Commission regarding the substation to which connectivity would be provided, CTUIL submitted that the last CMETS-SR meeting was held on 6.11.2026. However, the minutes of this meeting have not yet been issued. Accordingly, CTUIL sought two weeks' time to file an affidavit in this regard.

5. Considering the above submissions, the Commission directed CTUIL to file its reply first, on an affidavit, within two weeks, with a copy to the other parties, including Respondent Nos. 15, 16 and 17, who may file their respective replies, if any, within two weeks thereafter.

6. The Commission further directed CTUIL to submit the following information, on an affidavit, within two weeks:

i. The instant scheme (6000 MVA - Pendurthi S/S and 3000 MVA - Khammam-II S/S) has SCOD of 14.02.2029, whereas the GNA application by the bulk consumer (mainly data centres) requesting start dates is 1.12.2029 (270 MW), 1.7.2030 (540 MW), 1.7.2031 (108 MW), 1.7.2032 (108 MW), and other capacities up to 2034, with a total drawal capacity of 2323 MW. NTPC Green Energy (1000 MW) has deferred its application due to non-allowance at the NTPC Simhadri Switchyard. In light of the requirement of only 270 MW, that too in December 2029, will a 9000 MVA system be required as on 14.2.2029 in terms of the MoP Transmission Planning Rules dated 1.10.2021, which provide that the transmission system shall be planned and developed matching with growth of generation and load, as far as possible and while doing the planning, care shall be taken that there is no wasteful investment. CTUIL to clarify whether phasing of implementation of the scheme is possible. If so, provide details thereof.

7. These Petitions will be listed for hearing on 10.12.2026.

By order of the Commission

sd/-
(Vipan Sharma)
Deputy Chief (Law)